HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Srinagar)

Subject: Reconstitution of Hon'ble Judges' Committees.

<u>ORDER</u>

No: 721 of 2025/RG

Dated: 17.05.2025

In supersession of all previous orders on the subject, Hon'ble the Chief Justice has been pleased to reconstitute the existing committees of the Hon'ble Judges of the High Court as under:

1.	ADMINISTRATIVE COMMITTEE	Hon'ble the Chief Justice.
1.	 A. Service Conditions and Disciplinary matters of Judicial Officers. B. General Administration including: Probation, Regularization and Confirmation of Judicial Officers. Seniority matters of Judicial Officers. Screening of Judicial Officers for their continuation beyond the age of 50, 55 and 58 years. Awarding of Super Time Scale and Selection Grade Scale of pay. Awarding of ACP Scale of pay. Work review and assessment. Constitution, abolition and continuance of Courts. Alteration of Date of Birth. Promotion of Civil Judges (Junior Division)/Munsiff to posts of Civil Judges (Senior Division)/Sub Judges. Appointment of District Judges from amongst the Civil Judges(Senior Division) on the basis of Merit-cum-Seniority Any other matter which the Chief Justice decides to refer to the Committee. 	Hon'ble Mr. Justice Sanjeev Kumar. Hon'ble Ms. Justice Sindhu Sharma. Hon'ble Mr. Justice Rajnesh Oswal.
2.	 meeting of the Committee. BUILDING AND INFRASTRUCTURE COMMITTEE FOR THE HIGH COURT. i) All matters pertaining to infrastructure in the High Court including approval of Building Plans of Court accommodation and Residential accommodation of Hon'ble Judges. ii) Maintenance and allotment/ change of residential 	Hon'ble Mr. Justice Rajnesh Oswal. Hon'ble Mr. Justice Vinod Chatterji Koul Hon'ble Mr. Justice Sanjay Dhar.
	accommodation of High Court Staff. In addition, Chief Secretary of the UT of J&K and the Secretaries of Finance Department, Public Works and Law shall be co-opted as Members of the Committee to closely monitor the timely completion of projects and to facilitate a proper coordination between the officials at the district level and the decision-making authorities of the UT Government.	
3.	 FINANCE COMMITTEE i) Purchase of Telephones, Cell Phones and Vehicles. ii) Monitoring of the utilization of funds, sanctioned under the 14th Finance Commission in terms of resolution passed in Chief Justices' Conference, 2016. Any other financial matter as may be referred by the Hon'ble Chief Justice to the Committee. 	Hon'ble Mr. Justice Sanjeev Kumar. Hon'ble Ms. Justice Sindhu Sharma. Hon'ble Mr. Justice Rajnesh Oswal.

4.	 PROTOCOL COMMITTEE i) Monitoring the matters pertaining to Hospitality and Protocol 	Hon'ble Mr. Justice Sanjeev Kumar. Hon'ble Mr. Justice Rajnesh Oswal. Hon'ble Ms. Justice Moksha Khajuria
	 and Protocol. ii) Maintenance, purchase and furnishing of Guest Houses & selection of photographs of official 	Kazmi. Hon'ble Mr. Justice Sanjay Parihar.
	functions. (Hospitality matters and allotment of rooms of the High Court Guest Houses to be decided by the Chairperson).	
5.	INFORMATION TECHNOLOGY & ARTIFICIAL INTELLIGENCE COMMITTEE. i) Scanning and digitization of Court records.	Hon'ble Mr. Justice Sanjeev Kumar. Hon'ble Mr. Justice Rajnesh Oswal. Hon'ble Mr. Justice Sanjay Dhar.
	 i) Scanning and digitization of Court records. ii) Computerization of High Court as well as district court complexes. 	Hon'ble Mr. Justice Sanjay Bhar. Hon'ble Mr. Justice Rahul Bharti. Hon'ble Mr. Justice Shahzad Azeem.
	iii) Purchases of computers including computer hardware and software.	
	iv) Purchase of electronic and digital systems including photocopiers, etc.	
	v) Matters pertaining to cause list of the High Court.	
	 vi) Video conferencing facilities at High Court and various district court complexes. vii) E-filing project at High Court and district court 	
	 viii) Lenning project at high court and district court complexes. viii) Introduction and installation of new technologies 	
	developed by Ministry of Science and Technology, Government of India in respect of	
6.	judicial administration. COMMITTEE TO MONITOR TRANSLATION OF	Hon'ble Mr. Justice Sanjay Dhar.
0.	SUPREME COURT JUDGEMENTS IN REGIONAL LANGUAGES DONE THROUGH SUPREME COURT VIDHIK ANUVAAD SOFTWARE (SUVAS)	Hon'ble Mr. Justice Wasim Sadi Nargal. Hon'ble Mr. Justice Mohd. Yousuf Wani Hon'ble Mr. Justice Sanjay Parihar.
7.	VIGILANCE COMMITTEE FOR THE STAFF.	Hon'ble Mr. Justice Rajnesh Oswal.
	Disciplinary matters of the High Court and the Subordinate Court Staff.	Hon'ble Mr. Justice Vinod Chatterji Koul Hon'ble Mr. Justice Sanjay Dhar. Hon'ble Mr. Justice Rajesh Sekhri.
8.	COURT MANAGEMENT SYSTEMS COMMITTEE.	Hon'ble Mr. Justice Sanjay Dhar.
	 i) To provide inputs and suggestions to National Court Management Systems Committee for formulation and effective implementation of National Management Plan/Policy. ii) Court and case management in the High Court and Subordinate Courts. 	Hon'ble Mr. Justice Javed Iqbal Wani. Hon'ble Mr. Justice Mohd. Akran Chowdhary. Hon'ble Mr. Justice Rajesh Sekhri. Hon'ble Mr. Justice Shahzad Azeem.
	 iii) Control of delay and arrears including: a) Judicial Reforms and Devising of plans to clear backlog in the High Court. b) Criminal and Civil Justice reforms. 	
	c) Monitoring of pendency and disposal of cases in all Subordinate Courts.d) Laying down of norms for disposal of cases	
	 dealt by Judicial Officers in different cadres. e) Monitoring of drive for weeding out of old, infructuous and ineffective cases. 	
	f) Reduction of arrears and ensuring speedy trial.	
	 g) Making five plus zero-a reality. Note 1: In this Committee, the concerned Portfolio Judge, if not a Member of this Committee, may also be associated for the purpose of monitoring pendency and disposal of cases in Subordinate Courts. 	
	Note 2: The Committee may associate officers of registry, Senior District Judges, Director State Judicial Academy, Secretary to Government Law Department, Senior	

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9.	 HIGHER JUDICIAL SERVICE (HJS) EXAMINATION COMMITTEE. i. Direct recruitment to J&K Higher Judicial Service. ii. Appointment of District Judges from amongst the Civil Judges (Senior Division) on the basis of Merit cum Seniority. iii. Appointment of District Judges through Limited Competitive Examination (LCE). 	Hon'ble Mr. Justice Sanjeev Kumar Hon'ble Mr. Justice Rajnesh Oswal. Hon'ble Mr. Justice Sanjay Dhar. Hon'ble Mr. Justice Mohd. Akram Chowdhary.
10.	ACCESSIBILITY COMMITTEE FOR THE HIGH COURT OF J&K AND LADAKH IN TERMS OF THE STANDARD OPERATING PROCEDURE ON ACCESSIBLE COURT DOCUMENTS, CIRCULATED BY THE e-COMMITTEE OF THE HON'BLE SUPREME COURT OF INDIA.	 Hon'ble Ms. Justice Sindhu Sharma (Chairperson). Sh. Rajiv Gupta, Registrar Vigilance. Ms. Seema Khajuria Shekhar, Sr. Advocate Sh. Abdul Hanan, Advocate, High Court Wing Srinagar. Ms. Saima Maqbool, Assistant Registrar, High Court Wing Srinagar. Sh. Sanjeet Kumar Sharma, Assistant Registrar (Computer), High Court Wing Jammu. Sh. Waseem Haider Khan, Sr. Technical Officer, High Court Wing Srinagar. Sh. Shadab Khan, System Officer, High Court Wing Jammu.
11.	MEDIATION AND CONCILIATION COMMITTEE	Hon'ble Mr. Justice Rajnesh Oswal. Hon'ble Mr. Justice Vinod Chatterji Koul Hon'ble Mr. Justice Javed Iqbal Wani. Hon'ble Mr. Justice Mohd. Akram Chowdhary.
12.	COMMITTEE TO MONITOR PACE, PROGRESS AND IMPLEMENTATION OF CENTRALLY SPONSORED PROJECTS AND OPERATIONALIZATION OF GRAM NYAYALAYAS.	Hon'ble Ms. Justice Sindhu Sharma. Hon'ble Mr. Justice Wasim Sadiq Nargal. Hon'ble Mr. Justice Mohd. Yousuf Wani.
13.	 COMMITTEE FOR APPOINTMENT AND PROMOTION OF OFFICIALS/OFFICERS OF THE HIGH COURT STAFF. i) Recruitment and promotion of all cadres of the High Court Staff including seniority matters. ii) Service Conditions and Disciplinary matters of the High Court Staff. iii) Service matters/grievances of the High Court Staff. Compassionate appointments of staff in the High Court. 	Hon'ble Mr. Justice Sanjeev Kumar. Hon'ble Mr. Justice Sanjay Dhar. Hon'ble Mr. Justice Javed Iqbal Wani Hon'ble Mr. Justice Mohd. Akram Chowdhary. Hon'ble Mr. Justice Rajesh Sekhri.
14.	 COMMITTEE FOR APPOINTMENT OF OATH COMMISSIONERS AND RESEARCH ASSISTANTS ETC. i) Appointment of Oath Commissioners in Jammu & Kashmir. ii) Appointment of Research Assistants. iii) To lay down guidelines for appointment of Oath Commissioners. To revise and review the guidelines for appointment of Research Assistants. 	Hon'ble Mr. Justice Sanjeev Kumar. Hon'ble Mr. Justice Rajnesh Oswal Hon'ble Mr. Justice Vinod Chatterji Koul. Hon'ble Mr. Justice Wasim Sadiq Nargal.
15.	 COMMITTEE TO EXAMINE THE MATTERS REGARDING ALL DAILY WAGERS, CONTRACTUAL EMPLOYEES INCLUDING OUT SOURCED EMPLOYEES, IF ANY. i) To consider all matters relating to Daily Wagers/ Contractual employees in terms of SRO 520 dated 21.12.2017 or in terms of any other statute/ regulation/ order on the subject. ii) Any other connected matter. 	Hon'ble Mr. Justice Sanjeev Kumar. Hon'ble Mr. Justice Vinod Chatterji Koul. Hon'ble Mr. Justice Sanjay Dhar. Hon'ble Mr. Justice Rajesh Sekhri. Registrar General. Registrar Vigilance. Principal Secretary to the Chief Justice.
16.	RULES COMMITTEE	Hon'ble Mr. Justice Sanjeev Kumar Hon'ble Ms. Justice Sindhu Sharma. Hon'ble Mr. Justice Sanjay Dhar. Hon'ble Mr. Justice Wasim Sadiq Nargal Hon'ble Mr. Justice Mohd. Yousuf Wani.

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B. For Srinagar Wing Note: In addition to the arranger voge, Mr. Sanjeev Dogr., Officer, shall look after the protection of the stress of the stresstress of the enordinent. 21. A			 COMMITTEE FOR MAKING RECOMMENDATIONS AND WORKING OUT FACILITIES EXTENDED TO THE FORMER JUDGES OF THE HIGH COURT INCLUDING THE STAFF REQUIREMENT FOR THE PURPOSE. i) Medical facilities and reimbursement of claims of Hon'ble former Judges. ii) Matters relating to welfare of Hon'ble Former Judges including framing of rules. iii) Any other connected matter.
B. For Srinagar Wing Officer, shall look after the primer Honble Judges. B. For Srinagar Wing Honble Mr. Justice Vinod Chatterij Kr. Honble Mr. Justice Vinod Chatterij Kr. Honble Mr. Justice Workin Khajuna Joint Registrar (Protocol) Srinagar Wing. Note: In addition to the arranger vigue. Mr. Ryaz Ahma Protocol Officer, shall look a protocol of the former Judges. 18. COMMITTEE UNDER JUVENILE JUSTICE ACT. Honble Mr. Justice Moksha Khajuna 19. GOVERNING COMMITTEE FOR JUDICIAL ACADEMY. Honble Mr. Justice Rajnesh Oswithor Mohand Loges. 19. GOVERNING COMMITTEE FOR JUDICIAL ACADEMY. Honble Mr. Justice Rajnesh Oswithor Mathematican of Judicial Officers for participation in training programmes of National Judicial Academy. Honble Mr. Justice Rahul Bharti. 19. GOVERNING codultation of Judicial Cofficers for participation in training programmes of National Judicial Academy. Honble Mr. Justice Rahul Bharti. 19. GOVERNING codultation of Judicial Officers. Honble Mr. Justice Mohd. Yousul 10. Nomination of Judicial Officers for participation in training programmes of national Judicial Officers. Honble Mr. Justice Mohd. Yousul 10. DISCIPLINARY COMMITTEES UNDER THE ADVOCATES ACT, 1961. Jammu Wing Hon ble Mr. Justice Candul Shart Hon ble Mr. Justice Candul Shart Honble Mr. Justice Rahul Bharti. 10. To deal with the complaints against the	i. f Wani. ar. Wing. ngement in	Hon'ble Mr. Justice Rajesh Sekhri. Hon'ble Mr. Justice Mohd. Yousuf Wa Hon'ble Mr. Justice Sanjay Parihar. Joint Registrar (Protocol) Jammu Win Accounts Officer, Jammu Wing. Note: In addition to the arranger	A. For Jammu Wing
B. For Srinagar Wing Hon ble Mr. Justice Javed Idpal Waini Hon ble Mr. Justice Wasim Sadiq Nar Hon ble Mr. Justice Wasim Sadiq Nar Hon ble Mr. Justice Shahzad Azeem. Joint Registrar (Protocol) Stinagar Wing. Note: In addition to the arranger vogue, Mr. Riyaz Ahma Protocol Officer, shahzad Azeem. Hon ble Mr. Justice Sindhu Sharn Hon ble Mr. Justice Javed Idpal Waini Protocol Officer, shahzad Azeem. Hon ble Mr. Justice Sindhu Sharn Hon ble Mr. Justice Javed Idpal Wing. Protocol Officer, shahzad Azeem. Hon ble Mr. Justice Javed Idpal Wing. Hon ble Mr. Justice Moksha K Kazmi. 19. GOVERNING COMMITTEE FOR JUDICIAL ACADEMY. I) Jammu & Kashmir State Judicial Academy. II) Formulation and conduct of training programmes for newly recruited and in service Judicial Officers. Hon ble Mr. Justice Rajnesh Oswi Hon ble Mr. Justice Moksha K Kazmi. Hon ble Mr. Justice Sindhu Sharr Hon ble Mr. Justice Rajnesh Oswi Hon ble Mr. Justice Rajnesh Os	e protocol of	Officer, shall look after the pro	
 COMMITTEE UNDER JUVENILE JUSTICE ACT. Hon'ble Mr. Justice Sindhu Sham Hon'ble Mr. Justice Javed Iqbal W Hon'ble Mr. Justice Mokha. Chowdhary Hon'ble Ms. Justice Moksha K Kazmi. GOVERNING COMMITTEE FOR JUDICIAL ACADEMY. Jammu & Kashmir State Judicial Academy. Nomination of Judicial Officers for participation in training programmes of National Judicial Academy and other such institutions. Formulation and conduct of training programmes for newly recruited and in service Judicial Officers. DISCIPLINARY COMMITTEES UNDER THE ADVOCATES ACT, 1961. To deal with the complaints against the Advocates of Jammu Division. To deal with the complaints against the Advocates of Kashmir Division and UT of Ladakh. Note: Joint Registrar (Protocol), High Court Wing, Jammu/Srinagar shall act as Secretar Disciplinary Committee under Advocates Act in their respective wings. ADMISSION & ENROLLMENT OF ADVOCATES i) To consider the admission and enrolment of advocates. COMMITTEE TO OVERSEE PROGRESS OF CASES Hon'ble Ms. Justice Sindhu Sharr 	Vani. uria Kazmi. Nargal. em. r Wing. ngement in hmad Mir, ok after the	Hon'ble Mr. Justice Javed Iqbal Wani Hon'ble Ms. Justice Moksha Khajuria Hon'ble Mr. Justice Wasim Sadiq Nar Hon'ble Mr. Justice Shahzad Azeem. Joint Registrar (Protocol) Srinagar Wig Accounts Officer, Srinagar Wing. Note: In addition to the arranger vogue, Mr. Riyaz Ahma Protocol Officer, shall look a protocol of the former	B. For Srinagar Wing
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		Hon'ble Ms. Justice Sindhu Sharn Hon'ble Mr. Justice Rajnesh Oswa	 COMMITTEE. i) To consider the admission and enrolment of advocates. ii) To consider resumption of practice and also
	al Wani.	Hon'ble Ms. Justice Sindhu Sharr Hon'ble Mr. Justice Javed Iqbal W Hon'ble Ms. Justice Moksha k Kazmi.	ARISING UNDER J&K PRE-CONCEPTION AND PRE- NATAL SEX SELECTION/ DETERMINATION (PROHIBITION AND REGULATION ACT 2002) ARISING UNDER THE PRE-CONCEPTION AND PRE-NATAL DIAGNOSTIC TECHNIQUES (PROHIBITION OF SEX

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23.	SEXUAL HARASSMENT PROBE COMMITTEE U/S 4 OF THE SEXUAL HARASSMENT OF WOMEN AT WORKPLACE (PREVENTION, PROHIBITION AND REDRESSAL) ACT, 2013.	
	A. For Jammu Wing	 Hon'ble Ms. Justice Sindhu Sharma (Chairperson). Mr. U.K. Jalali, Sr. Advocate Ms. Seema Khajuria Shekhar, Sr Advocate Ms. Rimpash Sangotra, Law Officer Social Welfare Department. Ms. Veena Kumari, Assistant Registrar-I Ms. Deepika Mahajan, Advocate Mr. Prem Sadotra, Advocate Secretary, High Court Legal Service Committee, ex-Officio Member Secretary.
	B. For Srinagar Wing	Hon'ble Ms. Justice Moksha Khajuri Kazmi (Chairperson). Mr. Nazir Ahmad Beigh, Sr. Advocate. Ms. Masooda Jan, Advocate. Ms. Saima Maqbool, Assistan Registrar-II Ms. Naseema Hassan Baqal, Assistan Registrar-II Mr. Naveed Mir, Advocate. Secretary, High Court Legal Service Committee, ex-Officio Member Secretary.
24.	 BUILDING AND INFRASTRUCTURE COMMITTEE FOR SUBORDINATE COURTS IN UTS OF JAMMU & KASHMIR AND LADAKH. i) All matters pertaining to infrastructure in the District Courts of UTs of J&K and Ladakh including approval of Building Plans of Court accommodation and Residential accommodation of Judicial Officers. ii) Maintenance and allotment/change of residential accommodation of Judicial Officers. iii) Monitoring of infrastructure in District Courts in UTs of J&K and Ladakh in terms of resolution passed in Chief Justices' Conference 2016. Views of the concerned Administrative Judge shall be obtained and in addition, Chief Secretary of the Govt. of UT of J&K, Advisor to the Hon'ble LG of UT of Ladakh and the Secretaries of Finance Department, Public Works and Law shall be co-opted as Members of the Committee in respect of (iii) above to closely monitor the timely completion of projects and to facilitate a proper coordination between the officials at the district level and the decision-making authorities of the UT Government. 	 For Jammu: Hon'ble Mr. Justice Sanjeev Kumar. Hon'ble Ms. Justice Sindhu Sharma. Hon'ble Mr. Justice Rajnesh Oswal. Hon'ble Mr. Justice Sanjay Parihar For Ladakh: Hon'ble Mr. Justice Rajnesh Oswal. Hon'ble Mr. Justice Mohd. Akran Chowdhary. Hon'ble Mr. Justice Shahzad Azeem. For Kashmir: Hon'ble Mr. Justice Shahzad Azeem. For Kashmir: Hon'ble Mr. Justice Sanjay Dhar. Hon'ble Mr. Justice Javed Iqbal Wani. Hon'ble Mr. Justice Javed Iqbal Wani. Hon'ble Mr. Justice Mohd. Yousu Wani. Note: Concerned Principal District and Sessions Judge may be invited fo discussion on Video Conference, in necessary.
25.	 COMMITTEE FOR ALL MATTERS RELATING TO CREATION AND WORKING OF FAMILY COURTS. i) Building, Construction, Maintenance of Family Court Complexes, Identification of suitable premises in existing complexes for setting up of Family Courts. ii) To recommend Judicial Officers suitable for posting as Family Courts Judges. iii) To prepare and recommend panel of Principal Counselors and Counselors for the Family Courts. iv) To holistically consider all issues relating to Family Courts. v) To look into sensitization and training of Family Courts Judges counselors and the staff. 	For Jammu & Kashmir: Hon'ble Ms. Justice Sindhu Sharma. Hon'ble Mr. Justice Vinod Chatterji Koul. Hon'ble Mr. Justice Rahul Bharti. Hon'ble Mr. Justice Shahzad Azeem. For Ladakh: Hon'ble Mr. Justice Rajnesh Oswal. Hon'ble Mr. Justice Moksha Khajuria Kazmi. Hon'ble Mr. Justice Wasim Sadio Nargal. Hon'ble Mr. Justice Sanjay Parihar.

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26.	HIGH COURT LEGAL SERVICES COMMITTEE COMMITTEE ON ACCESSIBILITY FOR THE HIGH COURT AND DISTRICT COURTS OF UT _S OF J&K AND LADAKH, CONSTITUTED WITH THE OVERARCHING OBJECTIVE OF ENHANCING PHYSICAL AND FUNCTIONAL ACCESSIBILITY FOR PERSONS WITH DISABILITIES.	 Hon'ble Mr. Justice Vinod Chatterji Koul. Advocate General. Mr. Z.A Shah, Senior Advocate. Mr. M.I. Qadri, Senior Advocate. Mr. Sunil Sethi, Senior Advocate. Ms. Seema Khajuria, Advocate. Sh. Keshav Chopra, Social Worker. Secretary, High Court Legal Services Committee, ex-Officio Member. Hon'ble Mr. Justice Vinod Chatterji Koul. Hon'ble Mr. Justice Rahul Bharti. Hon'ble Ms. Justice Moksha Khajuria Kazmi.
28.	COMMITTEE FOR MONITORING THE SECURITY ARRANGEMENTS WITHIN THE HIGH COURT COMPLEXES.	Jammu Wing Hon'ble Mr. Justice Sanjeev Kumar Hon'ble Mr. Justice Rajnesh Oswal Advocate General. Mr. U.K. Jalali, Sr. Advocate Sh. Nirmal.K.Kotwal, Bar President Sh. R.S. Thakur, Sr. Advocate Sh. Sunil Sethi, Sr. Advocate Registrar Vigilance.
		Srinagar Wing Hon'ble Mr. Justice Vinod Chatterji Koul. Hon'ble Mr. Justice Javed Iqbal Wani Advocate General. Sh. Zaffer Ahmad Shah, Sr. Advocate. Sh. Riyaz Ahmad Jan, Sr. Advocate. Sh. Jahangir Iqbal Ganaie, Sr. Advocate Sh. Faisal Qadri, Sr. Advocate. Registrar Vigilance.
29.	COMMITTEE FOR ALLOTMENT OF CHAMBERS TO ADVOCATES.	
	A. For Srinagar Wing	Hon'ble Mr. Justice Vinod Chatterji Koul. Hon'ble Mr. Justice Javed Iqbal Wani Hon'ble Ms. Justice Moksha Khajuria Kazmi.
	B. For Jammu Wing	Hon'ble Ms. Justice Sindhu Sharma. Hon'ble Mr. Justice Mohd. Akram Chowdhary. Hon'ble Mr. Justice Rajesh Sekhri.
		Joint Registrar (Protocol) High Court wing Srinagar/Jammu shall act as Secretary of the Committee in their respective Wings.
30.	 LIBRARY COMMITTEE. i) To consider purchase of library books for High Court and Subordinate Courts. ii) To consider purchase of newspapers, periodicals, etc. for library, official residences of Hon'ble Judges and Judicial officers. iii) Matters relating to maintenance of library books. iv) Purchase of various law packs (law reports in electronic format) v) Matters pertaining to availability of library books in courtrooms. 	Hon'ble Mr. Justice Vinod Chatterji Koul. Hon'ble Mr. Justice Javed Iqbal Wani. Hon'ble Mr. Justice Rahul Bharti. Hon'ble Mr. Justice Wasim Sadiq Nargal. Hon'ble Mr. Justice Rajesh Sekhri.
31.	VULNERABLE WITNESS DEPOSITION CENTRE (VWDC) COMMITTEE.	Hon'ble Mr. Justice Sanjay Dhar. Hon'ble Mr. Justice Mohd. Akram Chowdhary. Hon'ble Mr. Justice Rajesh Sekhri. Hon'ble Mr. Justice Mohd. Yousuf Wani
		Note: Principal Secretary Finance, UT of J&K or his nominee and Principal Secretary Finance, UT of Ladakh or his nominee shall be the ex-
		Officio Members of the Committee.

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32.	COMMITTEE FOR MONITORING MACT CASES IN DISTRICT COURTS.	Hon'ble Mr. Justice Sanjay Dhar. Hon'ble Mr. Justice Mohd. Akram Chowdhary. Hon'ble Mr. Justice Rahul Bharti Hon'ble Mr. Justice Rajesh Sekhri.
33.	 COMMITTEE TO MONITOR THE PROGRESS OF THE CASES PENDING BEFORE THE SUPREME COURT OF INDIA IN WHICH HIGH COURT OF J&K IS A PARTY. i) Finalization of pleadings including affidavits and reports to be filed before the Hon'ble Supreme Court on behalf of the High Court. ii) Appointment of Advocate(s) on record and Senior Advocate(s) to represent the High Court before the Hon'ble Supreme Court. iii) Any other connected matter. 	Hon'ble Mr. Justice Sanjay Dhar. Hon'ble Mr. Justice Javed Iqbal Wani Hon'ble Ms. Justice Moksha Khajuria Kazmi. Hon'ble Mr. Justice Wasim Sadiq Nargal.
34.	RIGHT TO INFORMATION COMMITTEE	Hon'ble Mr. Justice Sanjay Dhar.
	To monitor disposal of matters under Right to Information Act.	Hon'ble Ms. Justice Moksha Khajuria Kazmi. Hon'ble Mr. Justice Wasim Sadiq Nargal. Hon'ble Mr. Justice Sanjay Parihar.
35.	COMMITTEE TO LOOK AFTER THE WELFARE OF THE STAFF OF DISTRICT JUDICIARY.	Hon'ble Mr. Justice Sanjay Dhar Hon'ble Mr. Justice Sanjay Parihar. Hon'ble Mr. Justice Shahzad Azeem.
36.	SUPERVISION AND MANAGEMENT OF MUSEUM – JAMMU WING.	Hon'ble Mr. Justice Rahul Bharti. Hon'ble Mr. Justice Shahzad Azeem.
	SUPERVISION AND MANAGEMENT OF MUSEUM - SRINAGAR WING.	Hon'ble Mr. Justice Javed Iqbal Wani Hon'ble Mr. Justice Rajesh Sekhri.
37.	COMMITTEE TO MONITOR THE EFFECTIVE IMPLEMENTATION OF THE VARIOUS DECISIONS/ RESOLUTIONS PASSED IN THE CHIEF JUSTICE'S CONFERENCE, 2016.	Hon'ble Mr. Justice Javed Iqbal Wani. Hon'ble Mr. Justice Rahul Bharti. Hon'ble Mr. Justice Wasim Sadiq Nargal.
38.	ACCREDITATION COMMITTEE IN TERMS OF THE HIGH COURT OF JAMMU AND KASHMIR NORMS FOR ACCREDITATION AS LEGAL	Hon'ble Mr. Justice Mohd. Akram Chowdhary. Hon'ble Mr. Justice Rahul Bharti.
	CORRESPONDENTS AND GUIDELINES FOR REPORTING.	Hon'ble Ms. Justice Moksha Khajuria Kazmi
39.	COMMITTEE FOR MONITORING NDPS CASES IN DISTRICT COURTS.	Hon'ble Mr. Justice Mohd. Akram Chowdhary. Hon'ble Mr. Justice Rajesh Sekhri. Hon'ble Mr. Justice Mohd. Yousuf Wani. Hon'ble Mr. Justice Sanjay Parihar.
40.	COMMITTEE TO IMPLEMENT GUIDELINES LAID DOWN BY JUDICIAL PRECEDENTS AND LAW IN CASES INVOLVING SEXUAL VIOLENCE AND MONITORING THE TRIAL OF SUCH CASES.	Hon'ble Mr. Justice Rahul Bharti. Hon'ble Ms. Justice Moksha Khajuria Kazmi Hon'ble Mr. Justice Wasim Sadiq Nargal. Hon'ble Mr. Justice Shahzad Azeem.
41.	SUPERVISION AND MANAGEMENT OF AIR CAFE CUM E-LIBRARY – AT JAMMU.	Hon'ble Mr. Justice Rahul Bharti

Note-1: Hon'ble the Chief Justice may assign, any matter not covered by the subject matters assigned to any Hon'ble Committee, to any existing Committee or constitute a special Committee for the purpose.

Note-2: It shall be the duty of concerned in-charge/section officer to keep track of the files and to submit the status of the files in hard as well as in soft form on weekly basis.

This order shall be effective from 19th May, 2025.

By Order

wrs (M.K.Sharma) Registrar General (Officiating)

Dated: 17.05.2025

No: 26346-80 /RG/GS

Copy of the above forwarded to:

- 1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar for kind information of His Lordship.
- 2. Secretary to Hon'ble Mr./Mrs Justice _____

.....for information of their Lordships.

- 3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar.
- 4. Member Secretary, J&K Legal Services Authority, Srinagar.
- 5. Registrar Rules, High Court of J&K and Ladakh, Srinagar
- 6. Registrar Inspection, High Court of J&K and Ladakh, Srinagar
- 7. Director, J&K State Judicial Academy, Srinagar
- 8. Registrar IT (Computers), High Court of J&K and Ladakh.
- 9. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar.
- 10. Joint Registrar (Judicial/Protocol), High Court of J&K and Ladakh, Jammu/Srinagar.
 - for information.
- 11. Director Finance High Court of J&K and Ladakh, Srinagar.
- 12. In-Charge NIC for uploading the same on the official website of the High Court of J&K and Ladakh.
- 13. In-Charge Librarian, High Court of J&K and Ladakh, Jammu/Srinagar for information and keeping the record of the same.
- 14. All Concerned Sections.
- 15. Order file.

/ WJh-17105/2025 Registrar General (O)